

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

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Original Application No.1278/93.

Shri V.P.S.Nair. Applicant.

V/s.

Union of India & Ors. Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri N.K.Verma, Member(A).

Appearances:-

Applicant by Shri R.R.Dalvi.
Respondents by Shri R.K.Shetty.



Oral Judgment:-

Per Shri M.S.Deshpande, Vice-Chairman Dt. 31.1.1994.

It appears that by the Judgment rendered by the Criminal Court in the year 1985 certain ^{allegations} exceptions were made against the applicant and the departmental proceedings were initiated against him in the year 1988. Shri Dalvi, learned counsel for the applicant states that though the inquiry was over in November, 1991, ~~but~~ nothing was heard by the applicant thereafter. Considering that the inquiry is over, we direct the Enquiry Officer to submit his report within two months from to day and further direct that the Disciplinary Authority shall conclude the inquiry after furnishing a copy of the Enquiry Officer's report to the applicant within three months thereafter. With this direction the O.A. is disposed of.

(N.K.VERMA)
MEMBER (A)

(M.S.DESHPANDE)
VICE-CHAIRMAN

B.